

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JUNE, 2024

MISC. CRIMINAL CASE No. 22332 of 2024

BETWEEN:-

**RADHESHYAM S/O NANDA KATIJA, AGED ABOUT 42
YEARS, OCCUPATION: AGRICULTURIST VILLAGE
MOTIPADA GRAM DELCHI, DIST. DHAR (MADHYA
PRADESH)**

.....APPLICANT

(BY SHRI MOHIT PANDYA, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION DWARKAPURI,
INDORE (MADHYA PRADESH)**

.....RESPONDENT

(BY SHRI SACHIN JAISWAL, PANEL LAWYER)

*This application coming on for admission this day, the court passed the
following:*

ORDER

This is an application filed under Section 439 of Cr.P.C. on behalf of the applicant.

2. After arguing at length, learned counsel for the applicant prays for withdrawal of the application with liberty to renew the prayer after completion of one month from today.

3. Prayer is allowed.

4. Accordingly, present MCRC is dismissed as withdrawn with aforesaid liberty.

VD

